

FORM A**Public Announcement**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S MATHSTRAMAN MANUFACTURERS AND TRADERS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	M/s.Mathstraman Manufacturers and Traders Private Limited
2.	Date of Incorporation Of Corporate Debtor	02/02/1994
3.	Authority Under Which Corporate Debtor is Incorporated / Registered	RoC- Ernakulam
4.	Corporate Identity No./Limited Liability Identification No.of corporate debtor	U31101KL1994PTC007687
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Plot No.71 & 72, Major Industrial Estate, Kalamassery Industrial Estate P.O, South Kalamassery, Ernakulam, Kerala PIN- 683109
6.	Insolvency commencement date in respect of Corporate Debtor	20 th November, 2020
7.	Estimated Date of Closure of Insolvency Resolution Process	20 th May 2021
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Mr. K Easwara Pillai Reg No. IBBI/IPA-001/IP-P00448/ 2017-18/10791
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: Vijayakumar & Easwaran, Chartered Accountants, 6 th Floor, Amrita Trade Towers, S A Road, Pallimukku, Kochi, Kerala -682016. Email : keaswaran@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address :Vijayakumar & Easwaran, Chartered Accountants, 6 th Floor, Amrita Trade Towers, S A Road, Pallimukku, Kochi, Kerala -682016. Email : keaswaran@gmail.com
11.	Last date for submission of claims	07/12/2020
12.	Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	N.A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	N.A

Notice is hereby given that the National Company Law Tribunal, Kochi Bench, Kochi has ordered the Commencement of a Corporate Insolvency Resolution Process of M/s. Mathstraman Manufacturers and Traders Private Limited on 20th November 2020.

The creditors of M/s. Mathstraman Manufacturers and Traders Private Limited, are hereby called upon to submit their claims with proof on or before 07/12/2020 to the Interim Resolution Professional at the address mentioned against entry No. 10

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The claims may be submitted in their specific forms B, C, D, E and F from the website <https://ibbi.gov.in/downloadform.html> in terms of Regulation 7, 8 and 9 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 by Operational Creditors (except Workmen and Employees), Financial Creditors, Workmen or Employees and Authorised Representative of workmen and Employee, respectively as the case may be.

Submission of false or misleading proofs of claim shall attract penalties.

K. EASWARA PILLAI FCA
CA & Insolvency Professional
K Easwara Pillai

Date : 26.11.2020

Place: Kochi

IBBI/IPA-001/IP-P00448/2017-18/10